

[श्री प्रकाश वर शास्त्र]

अध्यक्षता में पिछले अधिवेशन में जब यह प्रश्न आया था तो उस समय आप ने होम मिनिस्टर को कहा था कि पिछले दो सालों में मिनिस्ट्रों का टी०ए० और डी०ए० कितना हुआ है शेतनों के अतिरिक्त, इस का विवरण जल्दी से जल्दी सभा को दिया जाये। लेकिन आज तक उसे नहीं दिया गया। द्वाइ साल से सरकार उसे टाल रही है। उम आश्वासन को कब तक पूरा किया जायेगा, इस सम्बन्ध में आप कोई निर्णय अवश्य दें।

Shri Morarka: So far as this Committee is concerned, it follows up every assurance which is given on the floor of the House, and from time to time it keeps on reminding the Ministry of Parliamentary Affairs and through them the concerned Ministry, but it is up to the Government to fulfil the assurance.

Mr. Speaker: The Committee might now take that up, and see that this is complied with as early as possible.

12.31 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIFTEENTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Fifteenth Report of the Public Accounts Committee on the Audit Report on the Account of the Damodar Valley Corporation for the year 1961-62.

12.31½ hrs.

CONSTITUTION (SEVENTEENTH AMENDMENT) Bill—contd.

Mr. Speaker: Further consideration of the following motion moved by Shri Asoke K. Sen on the 18th September, 1963, namely:—

"That the Bill further to amend the Constitution of India be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Shri S. V. Krishnamoorthy Rao; Shri Bibhuti Mishra; Shri Sachindra Chaudhuri; Shri Surendranath Dwivedy; Shri A. K. Gopalan; Shri Kashi Ram Gupta; Shri Ansar Harvani; Shri Harish Chandra Heda; Shri Hem Raj; Shri Ajit Prasad Jain; Shri S. Kandappan; Shri Cheriai J. Kappen; Shri L. D. Kotoki; Shri Lalit Sen, Shri Hanakrushna Mahatab; Shri Jaswantrao Mehta; Shri Bibudhendra Misra; Shri Purushottamdas R. Patel; Shri T. A. Patil; Shri A. V. Raghavan; Shri Raghunath Singh; Chowdhry Ram Sewak Singh. Bhola Raut; Dr. L. M. Singhvi; Shri M. P. Swamy; Shri U. M. Trivedi; Shri Redhela Vyas; Shri Balkrishna Wamnik; Shri Ram Sewak Yadav; and Shri Asoke K. Sen.

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."